

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION – I,
MUMBAI

MA 694/2018
IN CP (CAA)-1012/230-232/MB/2017

CORAM : SHRI B.S.V. PRAKASH KUMAR, MEMBER (J)
SHRI RAVIKUMAR DURAISAMY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **24.08.2018**

NAME OF THE PARTIES: **VODAFONE MOBILE SERVICES LTD.**

SECTION OF THE COMPANIES ACT : SECTION 230-232 OF C.A. 2013

ORDER

26. MA 694/2018 IN CP (CAA)-1012/230-232/MB/2017

For having the Official Liquidator as well as the Counsel on behalf of the Petitioner agreed for 31st August, 2018 as appointed date, list this Application on 30.8.2018.

For there being Chartered Accountants M/s. Jitendra Chablani & Co. already appointed by this Bench, at request of the Petitioner Counsel, the said Chartered Accountant is hereby re-appointed to scrutinize the accounts of the Petitioners/ Transferor companies until 8.8.2018 and accordingly, the Official Liquidator is hereby directed to submit further Report on or before 29.8.2018.

SDI-

RAVIKUMAR DURAISAMY
Member (Technical)

SDI-

B.S.V. PRAKASH KUMAR
Member (Judicial)